BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI

REVIEW APPLICATION NO 03/2025

IN

OA NO 995/2019

CHANDER SINGH ..APPLICANTS

VERSUS

UNION OF INDIA & ORS …RESPONDENTS

INDEX

S.NO	PARTICULARS	PAGE NO
1.	Reply by way of affidavit in compliance of the order dated 07.04.2024 passed by this Hon'ble Tribunal.	2-71
2.	**Annexure A** Copy of the order dated 07.04.2024	8-10
3.	**Annexure B** Copy of the Permission dated 15.01.2020.	11
4.	**Annexure C** Copy of the order dated 22.08.2022 passed in Civil Appeal 2003-2004/2022 by Hon'ble Supreme Court of India	12-14
5.	**Annexure D** Copy of the order dated 16.05.2023 passed in Civil Appeal 2003-2004/2022 by Hon'ble Supreme Court of India	15-16
6.	**Annexure E** Copy of the joint committee report dated 15.07.2023	17-34

7.	**Annexure F** Copy of the order dated 27.02.2024 passed by Hon'ble Supreme Court of India in civil appeal no 2003-2004/2022.	35-37
8.	**Annexure G** Copy of the joint committee report dated 22.04.2025.	38-39
9.	ANNEXURE H COPY Of the report dated 22.04.25	41-44

Dated: 08.07.2025

Filed By:

Adv Anjali Rajput
Panel Counsel for State of Uttarakhand
Chamber no 136, m.c.setalvad Block,
Supreme Court Of India,
New Delhi-110001
9811777368
Advanjali.rajput@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

REVIEW APPLICATION NO 03/2025

IN

OA NO 995/2019

CHANDER SINGH **...APPLICANT**

VERSUS

UNION OF INDIA AND ORS **...RESPONDENTS**

BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO 3, ADDITIONAL SECRETARY, INDUSTRIAL DEVELOPMENT (MINING) DEPARTMENT, GOVERNMENT OF UTTARAKHAND IN COMPLIANCE OF THE ORDER DATED 07.04.2024 PASSED BY THIS TRIBUNAL

Most respectfully showeth:

That I Laxman Singh aged about 58 years s/o Late ShAnand Singh is working asAdditional Secretary, Industrial Development (mining), Government of Uttarakhand, do hereby solemnly affirm on oath and state as under:

1. That I am well conversant with the facts and circumstances of the present case, I am fully competent to file reply affidavit in reply in compliance of the order dated 07.04.2025.
2. That the afore mentioned cased was listed on 07.04.2025 and the hon'ble tribunal was pleased to pass following directions:

NOTARY PUBLIC GOVT. OF INDIA
SURENDER SINGH
Advocate
District Dehra Dun (Uttarakhand)
Exp. Dt.- 13-01-2030

06-05-2025

"4. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing throughe-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the nextdate of hearing.

5. List on 13.05.2025.

That the copy of the order dated 07.04.2025 is annexed as **Annexure A.**

3. That undersigned respectfully submits the following comprehensive response without submitting para wise reply to the review application and craves leave of this Hon'ble Tribunal to file detailed further affidavit if so required and as directed by this Hon'ble Tribunal.

4. It is submitted that the review applicant was granted mining lease deed in 5.558 hectares of private land in village Dundu District Pithoragarh for a period of 20 years which expired on 08.07.2000 and the same was renewed mining lease till 08.07.2020 by Government Order dated 917//Sat/103-Kha/2004 dated 14.09.2004.

5. It is submitted that leased mineral magnesite falls under the category of captive mind category which is covered under subsection 5 of Section 8 A of Mine and Minerals (development and regulation) amendment 2015. That vide government order 2794 (1)/VII-A-I/2010 dated 15.01.2020 the

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp.Dt.-13-01-2030 GOVT. OF INDIA

mining of the said lease was renewed till 31.03.2030. That copy of the permission is annexed as **Annexure B.**

6. That this Hon'ble tribunal vide order dated 16.09.2020 in OA no 995/2019, suspended mining operations in the lease area. And the final order in the present case was passed on 26.10.2021.

7. It is submitted that the review applicant challenged final order dated 26.10.2021 passed by this Hon'ble tribunal beforeHon'ble SupremeCourt vide civil appeal no 2003-2004/2022 and the Hon'ble SupremeCourtvide order dated 22.08.2022was pleased to pass following directions:

"In the meanwhile the appellant would deposit a sum of Rs. 80 Lakh in threeinstallments. The first installment of Rs 25 lakh will be deposit on before 30 September 2022,Second installmentof 25 lakh will be deposit on before 15 November and the balance amount Rs 30 Lakhs will be deposited on or before 31, December 2022."

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp. Dt.- 13-01-2030 GOVT. OF INDIA

That the copy of the order dated 22.08.2022 is Annexed as **Annexure C.**

8. That in the compliance of the above directions a a sum of Rs 80 Lakhs via bank draft no 308123 dated 12.09.2022 was deposited.

9. That vide order dated 16.05.2023 Hon'ble Supreme court passed order as follows:

"Let Court notice be issued to the standing/nominated counselfor respondent no.2 - State of Uttarakhand, who would obtaininstructions

and file an affidavit within a period of six weeksfrom today stating on oath whether compliance has been made.Notices will be served by all modes, including dasti.

Re-list in the last week of September 2023."

That the copy of the order is **Annexed as D.**

10. That to examine the status of compliance by review applicant , of measures suggested by joint committee constituted by this Hon'ble Tribunal vide order dared 16.09.2020 in O.A. No. 995 of 2019 and in compliance of the Hon'ble Supreme Court DirectionsDistrict magistrate, Pithoragarh constituted a committee of Deputy District Magistrate Didihat as chairman, District Mining Officer, Geology and Mining Department, Pithoragarh, Forest Officer, Pithoragarh, Executive Engineer, Irrigation Division, Pithoragarh and Regional Officer, Uttarakhand Pollution Control Board, Regional Office Haldwani, vide order number-1784/30-Mining/2022-23 dated 06.06.2023. That report of the committee dated 15.07.2023, following compliances done by review applicant: Copy of the joint committee report dated 15.07.2023 is **Annexed as E.**

11. That Hon'ble Supreme court of India passed following directions vide order dated 27.02.2024 in Civil Appeal No. (5) 2003-2004/2022:

"The appellant – N B Minerals Corporation Limited ispermitted to construct the retaining/safety wall by using themachines (like

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp. Dt.-13-01-2030 GOVT. OF INDIA

earthmoving/construction equipment vehicle andexcavator), as specified in paragraph 5.5.7 of the counteraffidavit/status report filed by the State of Uttarakhand. Theretaining/safety wall will be constructed under the supervision andguidance of the Additional District Magistrate, Didihat. Photographsprior to thecommencement of the construction and post-construction

will be placed on record....

That copy of the order dated 27.02.2024 is annexed as **Annexure F.**

That in compliance of the above directions 5 weeks permission was granted by District Magistrate, Pithoragarh vide order no.952/tees-Khanan /2023-24 dated 04.03 2024, for construction of security wall. That onsite inspection was conducted by Additional District Magistrature, Pithoragarh on 06.03.2024 and works for construction of the wall was found to be commenced. That The site was again inspected on 05.04.2024, by Additional District Magistrate, Pithoragarh, Revenue Inspector,and it was found that construction work of the security wall was complete.

NOTARY PUBLIC VIRENDER SINGH Advocate District Dehra Dun (Uttarakhand) Reg.No.-32254/2025 Exp. Dt.-13-01-2030 GOVT. OF INDIA

12. That thereafter the review applicant withdraws appeals from Hon'ble Supreme court of India with liberty to approach this Hon'ble court approached this hon'ble Tribunal in review petition. That the copy of the order is Annexed as G.

13. That in compliance with the order of this Hon'ble Tribunal's dated 07.04.2025, an onsite inspection was again carried out of lease area was on 22.04.2025. An onsite inspection was conducted by Revenue Department and District Mining Officer, Pithoragarh have provided the eport.That as per report a total of 10625 cubic meterhas been dumped in approved dumping site, total 1200 cubic meter of rubble has been dumped on slope of Teli Village towards North and that total of 1,88,443.03 tones (1,80,563.014 tones magnesite and 7,880.016 tones dolomite) of magnesite / dolomite mineral has been extracted from the leased area. That the copy of the report dated 22.04.2025 is Annexed **as Annexure H.**

4. That in view of the aforesaid facts, it is respectfully prayed that the Hon'ble Tribunal may be please to pass order as deem fit in the circumstances of the present case.

Deponent

VERIFICATION:

Verified at on this 06 day of MAY 2025 that the contents of the above affidavit are true and correct to my knowledge and no part of it is false therein and nothing has been concealed therefrom.

SR. No..... 228
Date..... 06-05-2025

This affidavit is sworn before me by Shri.. Laxman Singh Bisht who is identified by Shri Harshpal Singh
at Dehradun on 06-05-2025

Virender Singh
Advocate & Notary Dehradun

Deponent

Item No. 21 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Review Application No.03/2025
In
Original Application No. 995/2019

Chander Singh Applicant

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 07.04.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Rahul Khurana & Mr. Gaurav Kumar, Advocates for Review Applicant

ORDER

1. By this review application, applicant is seeking review of the order dated 26.10.2021 passed in OA No. 995/2019. Against order of the NGT, applicant has preferred Civil Appeal Nos. 2003-2004 of 2022 which was withdrawn on 21.11.2024 with liberty to raise the plea and contention before the Tribunal and Hon'ble Supreme Court on 21.11.2024 had passed the following order:-

> "*Mr. Nidhesh Gupta, learned senior counsel, appearing for the appellant, seeks permission to withdraw the present appeals which are directed against interim orders. He states that he will raise all pleas and contentions before the National Green Tribunal.*
>
> *Permission granted.*
>
> *The appeals are, accordingly, dismissed as withdrawn.*"

2. Learned Counsel for the applicant submits that Tribunal has relied upon the report of the joint committee dated 21.10.2021 but a copy of the

said report was not supplied to Counsel for the review applicant and review applicant had no opportunity to rebut the same. He submits that without giving such an opportunity, Tribunal ought not have passed order impugned. In support of his submission, he has placed reliance upon the judgment of the Hon'ble Supreme Court in the matter of Singrauli Super Thermal Power Station vs. Ashwani Kumar Dubey & Ors., Civil Appeal No. 3856/2022 reported in (2023) 8 SCC 35: 2023 Online SC 824 and Grasim Industries Limited vs. State of Madhya Pradesh and Another, Civil Appeal Nos. 1711-1712/2021, reported in 2024 SCC Online SC 3585.

3. He has further submitted that Tribunal committed an error including the over-burden along with mined mineral in calculating the EC. He has also raised an issue that there is an apparent mistake in calculating even the quantum of overburden in the said report.

4. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

5. List on 13.05.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

April 07, 2025
Review Application No.03/2025
JG..

ANNEXURE B

संख्याः 2794 / VII-A-I / 2020 / 103 ख / 03

प्रेषक,

एन०एस० डुंगरियाल,
संयुक्त सचिव,
उत्तराखण्ड शासन।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म इकाई,
उत्तराखण्ड देहरादून।

औद्योगिक विकास (खनन) अनुभाग–1 देहरादून, दिनांकः 15 जनवरी, 2020

विषयः जनपद पिथौरागढ़, तहसील डीडीहाट के ग्राम डुन्डू में 4.241 है0 क्षेत्रफल में मै० एन०बी० मिनरल्स, नवाबी रोड, हल्द्वानी, जनपद नैनीताल के पक्ष में स्वीकृत खननन पटटे के संबंध में।

महोदय,

उपर्युक्त विषयक आपके पत्र संख्या–989 / मु०ख० / 16 / भू०खनि०ई० / पिथौ० / 2005–06 / 2019, दिनांक 13 अगस्त, 2019 एवं पत्र संख्या–1819 / खनन / 06 / पिथौ० / मु०ख० / भू०खनि०ई० / 2005–06, दिनांक 05 दिसम्बर, 2019 तथा जिलाधिकारी, पिथौरागढ के पत्र संख्या–426 / तीस–खनन / 2019–20, दिनांक 30 दिसम्बर, 2019 के सन्दर्भ में शासन स्तर पर सम्यक् विचारोपरान्त लिये गये निर्णय के क्रम में मुझे यह कहने का निदेश हुआ है कि मा० उच्च न्यायालय, नैनीताल में योजित रिट याचिका सं० 11 / 19 श्री सुन्दर सिंह खोलिया बनाम उत्तराखण्ड राज्य में मा० उच्च न्यायालय द्वारा पारित होने वाले अन्तिम निर्णय एवं मा० राष्ट्रीय हरित अधिकरण में योजित O.A No. 995 / 2019 (I.A. No. 662 / 2019 एवं I.A. No. 663 / 2019) में मा० राष्ट्रीय हरित अधिकरण द्वारा पारित होने वाले अन्तिम निर्णय के अधीन मै० एन०बी० मिनरल्स कारपोरेशन के पक्ष मे जनपद पिथौरागढ, तहसील डीडीहाट के ग्राम डुन्डू में स्वीकृत 4.241 है० क्षेत्रफल में मुख्य खनिज मैग्नेसाईट के खनन कार्य प्रारम्भ किये जाने की अनुमति प्रदान किये जाने तथा उक्त स्वीकृत खनिज मैग्नेसाईट के खनन पट्टा कैपटिव माईन की श्रेणी के अर्न्तगत होने के कारण खान एवं खनिज (विकास एवं विनियमन) सशोधित अधिनियम, 2015 की धारा 8A की उपधारा 5 से आच्छादित होने के कारण उक्त खनन पट्टे की अवधि 31 मार्च 2030 तक विस्तारित किये जाने की अनुमति प्रदान की जाती है।

कृपया तदनुसार आवश्यक कार्यवाही करने का कष्ट करें।

भवदीय,

(एन०एस० डुंगरियाल)
संयुक्त सचिव

संख्याः 2794(1) / VII-A-I / 2020 तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, पिथौरागढ।
2. मै० एन०बी० मिनरल्स कारपोरेशन, नवाबी रोड, हल्द्वानी, जनपद नैनीताल।

आज्ञा से,

(राजेन्द्र सिंह पतियाल)
उप सचिव

ITEM NO.2 COURT NO.13 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2003-2004/2022

N B MINERALS CORPORATION LIMITED Appellant(s)

35-37

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.38195/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.38196/2022-STAY APPLICATION and IA No.38197/2022-EXEMPTION FROM FILING O.T.)

Date : 22-08-2022 These appeals were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Mr. K. K. Venugopal, Sr. Adv.
Ms. Gaganpreet Singh, Adv.
Ms. Ojha, Adv.
Ms. Shashi Kiran, AOR

For Respondent(s) Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Pawan Kumar Shukla, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue notice, returnable in the month of January, 2023.

In the meanwhile, the appellant would deposit a sum of Rs. 80 lakhs in three installments. The first installment of Rs. 25 lakhs will be deposited on or before 30th September, 2022; second installment of Rs. 25 lakhs will be deposited on or before 15th November, 2022; and the balance amount of Rs. 30 lakhs will be deposited on or before 31st December, 2022.

List for hearing and disposal on a non-miscellaneous day in the month of January, 2023.

Signature Not Verified
Digitally signed by SONIA BHASIN
Date: 2022.08.24 13:55:45 IST
Reason:

(SONIA BHASIN) (DIPTI KHURANA)
COURT MASTER (SH) ASSISTANT REGISTRAR

(REVISED)

ITEM NO.46 COURT NO.5 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2003-2004/2022

N B MINERALS CORPORATION LIMITED Appellant(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 16481/2023 - APPLICATION FOR PERMISSION
IA No. 38195/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 38197/2022 - EXEMPTION FROM FILING O.T.
IA No. 112014/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 38196/2022 - STAY APPLICATION)

Date : 16-05-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Varun Kumar, Adv.
Mr. Satish Chandra, Adv.
Mr. Arjun Sain, Adv.
Ms. Sangeeta Bhalla, Adv.
Ms. Shashi Kiran, AOR
Mr. Adutiya Veer, Adv.
Mr. Saurav Singh, Adv.

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.(N/P)
Ms. Shreya Jain, Adv.
Mr. Gurmeet Singh Makker, AOR
Ms. Ruchi Kohli, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Aninirudh Sharma, Adv.
Mr. Navanjay Mahapatra, Adv.

Mr. Mukesh Verma, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Shashank Singh, AOR

Signature Not Verified
Digitally signed by SWETA BALODI
Date: 2023.05.25 14:53:47 IST
Reason:

UPON hearing the counsel, the Court made the following
O R D E R

It is stated that Rs.80,00,000/- (Rupees Eighty Lakhs Only) have been deposited.

Learned Senior Advocate for the petitioner states that compliance of the other directions issued in the impugned order/ judgment has been made as per the report of the Committee.

None appears on behalf of respondent no.2 – State of Uttarakhand.

Let Court notice be issued to the standing/nominated counsel for respondent no.2 - State of Uttarakhand, who would obtain instructions and file an affidavit within a period of six weeks from today stating on oath whether compliance has been made.

Notices will be served by all modes, including *dasti.*

Re-list in the last week of September 2023.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

ITEM NO.46 COURT NO.5 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2003-2004/2022

N B MINERALS CORPORATION LIMITED Appellant(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

**(IA No. 16481/2023 - APPLICATION FOR PERMISSION
IA No. 38195/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 38197/2022 - EXEMPTION FROM FILING O.T.
IA No. 112014/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 38196/2022 - STAY APPLICATION)**

Date : 16-05-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Varun Kumar, Adv.
Mr. Satish Chandra, Adv.
Mr. Arjun Sain, Adv.
Ms. Sangeeta Bhalla, Adv.
Ms. Shashi Kiran, AOR
Mr. Adutiya Veer, Adv.
Mr. Saurav Singh, Adv.

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.(N/P)
Ms. Shreya Jain, Adv.
Mr. Gurmeet Singh Makker, AOR
Ms. Ruchi Kohli, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Aninirudh Sharma, Adv.
Mr. Navanjay Mahapatra, Adv.

Mr. Mukesh Verma, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Shashank Singh, AOR

UPON hearing the counsel, the Court made the following
O R D E R

It is stated that Rs.80,00,000/- (Rupees Eighty Lakhs Only) have been deposited.

Learned Senior Advocate for the petitioner states that compliance of the other directions issued in the impugned order/ judgment has been made as per the report of the Committee.

None appears on behalf of respondent no.3 – State of Uttarakhand.

Let Court notice be issued to the standing/nominated counsel for respondent no.3 - State of Uttarakhand, who would obtain instructions and file an affidavit within a period of six weeks from today stating on oath whether compliance has been made.

Notices will be served by all modes, including *dasti.*

Re-list in the last week of September 2023.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)

Annexure. E

कार्यालय भूतत्व एंव खनिकर्म विभाग,
न्यू टकाना कालोनी,निकट शिव मन्दिर पिथौरागढ़।

पत्रांक : 363 /भू0खनि0वि0पि0 / मैग्ने0–ख0प0 / 2023–24 दिनांक : 18/01/202

सेवा में,

जिलाधिकारी
पिथौरागढ़।

विषयः– संयुक्त निरीक्षण आख्या के सम्बन्ध में।

महोदय,

उपरोक्त विषयक कृपया आपके आदेश संख्या–1784 / तीस–खनन / 2022–23 दिनांक जून 06, 20 के द्वारा दिये गये निर्देशों के अनुपालन में मा0 उच्चतम न्यायालय, नई दिल्ली में योजित सिविल अपी संख्या–(S) 2003–2004 / 2022 मै0 एन0बी0 मिनरल्स कोरपोरेशन, लि0 बनाम, यूनियन ऑफ इण्डिया एवं अन्य सम्बन्ध में मा0 एन0जी0टी0 द्वारा गठित समिति की आख्या / सुझाये गये उपायों के सम्बन्ध में पट्टाधारक एन0बी0 मिनरल्स कोरपोरेशन, लि0 द्वारा पट्टा क्षेत्र ग्राम–डूण्डू, तहसील–कनालीछीना, जनपद–पिथौरा अन्तर्गत किये गये कार्यो / अनुपालन की स्थिति के सम्बन्ध में गठित समिति द्वारा दिनांक 12.06.2023 को एन0बी0 मिनरल्स कोरपोरेशन, लि0 के पक्ष में स्वीकृत खनन पट्टा क्षेत्र ग्राम–डूण्डू, तहसील–कनालीछी जनपद– पिथौरागढ़ का संयुक्त निरीक्षण किया गया।

अतः उपरोक्तानुसार गठित समिति की संयुक्त निरीक्षण आख्या संलग्न कर आवश्यक कार्यवाही सादर प्रेषित।

संलग्नकः– उपरोक्तानुसार ।

भवदीय,

(राहुल नेगी)
खान निरीक्षक /
प्रभारी खान अधिकारी

NOTARY
GOVT. OF UTTARAKHAND INDIA

जिला अधिकारी
पिथौरागढ़

संयुक्त निरीक्षण आख्या

जिलाधिकारी, पिथौरागढ़ के आदेश संख्या–1784/तीस–खनन/ 2022–23 दिनांक जून 06, 2023 के क्रम में मा0 उच्चतम न्यायायलय, नई दिल्ली में योजित सिविल अपील संख्या–(S) 2003–2004/2022 एन0बी0 मिनरल्स कॉरपोरेशन लि0 बनाम, यूनियन ऑफ इण्डिया एवं अन्य के सम्बन्ध में मा0 एन0जी0टी0 द्वारा गठित समिति की आख्या/सुझाये गये उपायों के सम्बन्ध में पट्टाधारक मै0 एन0बी0 मिनरल्स कारपोरेशन लि0 द्वारा पट्टा क्षेत्र ग्राम–डुण्डू, तहसील–कनालीछीना, जनपद–पिथौरागढ़ अन्तर्गत किये गये कार्यो/अनुपालन की स्थिति के सम्बन्ध में गठित समिति द्वारा दिनांक 12.06.2023 को मै0 एन0बी0 मिनरल्स कारपोरेशन लि0 के पक्ष में स्वीकृत खनन पट्टा क्षेत्र ग्राम–डुण्डू, तहसील–कनालीछीना, जनपद–पिथौरागढ़ का संयुक्त निरीक्षण किया गया। संयुक्त निरीक्षण आख्या निम्नवत् है :–

1. जनपद पिथौरागढ़ के अन्तर्गत ग्राम–डुन्डू में दिनांक 09.07.1980 को मै0 एन0बी0 मिनरल्स कॉरपोरेशन के पक्ष में 20 वर्षो हेतु 5.558 हैक्टेयर निजी/राजस्व भूमि में खनन कार्य हेतु पट्टा स्वीकृत हुआ था, जो दिनांक 08.07.2000 को समाप्त हो गया था। तदुपरान्त शासनादेश संख्या–917/सात/103–ख/2004 दिनांक 14 सितम्बर, 2004 के द्वारा दिनांक 08.07.2020 तक खनन पट्टे का नवीनीकरण किया गया है। इसके उपरान्त शासनादेश संख्या–2794(1)/VII–A–I/2010 दिनांक जनवरी 15, 2020 के द्वारा उपरोक्त स्वीकृत खनिज मैग्नेसाईट का खनन पट्टा कैपिटिव माईन की श्रेणी के अन्तर्गत होने के कारण खान एवं खनिज (विकास एवं विनियमन) (संशोधित) अधिनियम–2015 की धारा–8A की उपधारा–05 से आच्छादित होने के कारण उक्त खनन पट्टे की अवधि दिनांक 31 मार्च, 2030 तक विस्तारित किये जाने की अनुमति प्रदान की गई है। सम्बन्धित खनन पट्टे का पट्टा विलेख की कार्यवाही शासन/निदेशालय स्तर से की जानी है। (संलग्नक–1)
2. उक्त खननपट्टा क्षेत्र में दिनांक 08.07.2020 (पट्टा समाप्तिअवधि) से खनन कार्य बन्द था। तदुपरान्त पट्टाधारक मै0 एन0बी0 मिनरल्स कारपोरेश लि0 के प्रार्थना पत्र दिनांक 14.08.2020 के क्रम में समिति की आख्यानुसार जिलाधिकारी पिथौरागढ़ के आदेश संख्या–3045/तीस–खनन /2019–20 दिनांक 24 अगस्त, 2020 के द्वारा खनन पट्टा समाप्ति की अवधि तक पट्टा क्षेत्र में अवशेष 2148.28 टन मैग्नेसाईट की निकासी की अनुमति प्रदान की गई। तदुपरान्त मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या–995/2019 चन्द्र सिंह बनाम यूनियन ऑफ इण्डिया में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 16.09.2020 से प्रश्नगत खनन क्षेत्र में खनन/निकासी कार्य स्थगित किये जाने के आदेश पारित किये गये। इस प्रकार प्रश्नगत खनन पट्टा क्षेत्र में खनन पट्टा समाप्ति की अवधि के उपरान्त माह जुलाई, 2020 से वर्तमान तक खनन कार्य बन्द है।
3. उक्त मामले में मा0 उच्चतम् न्यायालय नई दिल्ली में योजित सिविल अपील संख्या–एस. 2003–2004/2022 दिनॉक 07–09–2022 एवं सिविल अपील संख्या–एस .2003–2004/2022 दिनॉक 22–08–2022 में निम्नानुसार आदेश पारित किये गये–

"An amount of Rs. 80-00 Lakh would be paid in three installment to be deposite with the District Magistrate Pithoragarh".

"In the meanwhile the appellant would deposite a sum of Rs. 80 Lakh in three installment. The first installment of Rs 25 lakh will be deposite on before 30 Sepetember 2022 Second installmentof 25 lakh will be deposite on before 15 November and the balence amount Rs.30 Lakh will be deposite on or before 31 December. 2022".

मा0 उच्चतम न्यायालय के उपरोक्त आदेशों के अनुपालन में मै0 एन. बी. मिनरल्स कारपोरेशन द्वारा 80.00 लाख का बैंकड्राफ्ट संख्या–308123 दिनॉक 12.09.2022 के द्वारा जमा किया गया है।

G S. Bafila Notary Public Pithoragarh

4. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या–995/2019 चन्द्र सिंह बनाम यूनियन ऑफ इण्डिया में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 16.09.2020 के द्वारा प्रश्नगत खनन पट्टा क्षेत्र के संयुक्त निरीक्षण हेतु गठित समिति की आख्या के अनुक्रम में जॉच/अनुपालन सुनिश्चित कराये जाने हेतु CPCB, Indian school of Mines Dhanbad Bihar, भारतीय खान ब्यूरो, खान मंत्रालय भारत सरकार नई दिल्ली तथा SEIAA Uttarakhand की संयुक्त समिति गठित की गयी। गठित समिति की आख्या/सुझाये गये उपायों (संलग्नक–2) के सम्बन्ध में पट्टा धारक द्वारा किये गये अनुपालन की स्थिति निम्नवत् है –

5.5.1. **माह जुलाई, 2020 (खनन पटटा समाप्ति अवधि) से वर्तमान तक खनन कार्य बन्द है।** पट्टाधारक द्वारा पट्टा क्षेत्र में खनन कार्यों से समीप के क्षेत्र को पर्यावरणीय क्षति से बचाने के लिए पटटा क्षेत्र के बाहर ढालदार भू–भाग में सुरक्षा दीवार तथा विभिन्न स्थानीय प्रजाति के पेड़ों को लगाया गया है। फोटोग्राफ संलग्न है। (संलग्नक–3)

5.5.2 पट्टाधारक द्वारा पट्टा क्षेत्र का जिओ रिफ्रेन्स ड्रोन सर्वे किया गया है, जिसकी प्रति संलग्न है। इसके अतिरिक्त पट्टा क्षेत्र में पूर्व में खननकार्य के दौरान निकले मलवे को ढालदार भूभाग की ओर गिरने से रोकने हेतु उपचारात्मक उपाय यथा–सुरक्षा दीवार का निर्माण किया गया है। (संलग्नक–4)

5.5.3. पट्टा क्षेत्र से पूर्व में ढालदार दिशा में मलवा पाया गया वर्तमान में पट्टा धारक द्वारा मलवे की रोकथाम हेतु सुरक्षा दीवार का निर्माण किया गया है।

5.5.4. पट्टाधारक द्वारा भविष्य में जनित मलवे/अपशिष्ट को खनन पट्टे के क्षेत्र से बाहर डम्प न किये जाने के संबंध में शपथ पत्र पूर्व में प्रस्तुत किया गया है। वर्तमान में भी पट्टाधारक द्वारा खनन क्षेत्र से बाहर मलवा न डाले जाने एवं खनन क्षेत्र में ही मलवे को डम्प किये जाने सम्बन्धी नोटराईज्ड शपथ पत्र प्रस्तुत किया गया है, जो संलग्न है। (संलग्नक–5)

5.5.5. पट्टाधारक द्वारा खनन क्षेत्र से बाहर की ओर पूर्व में गिरे मलवें के सुरक्षित/निस्तारित किये जाने हेतु कार्ययोजना प्रस्तुत की गई है, जिसकी प्रति संलग्न है। (संलग्नक–6) पट्टाधारक द्वारा किये गये कार्यो की स्थिति निम्नवत् है :–

(I) पट्टाधारक द्वारा खनन क्षेत्र से बाहर पूरब दिशा में मन्दिर की ओर एवं पश्चिम दिशा में रा0इ0का0 छड़नदेव की ओर ढालदार भूभाग गें गिरे मलवे को खनन क्षेत्र के अन्दर स्थानान्तरित किया गया है। फोटोग्राफ संलग्न है। (संलग्नक–7)

(II) उक्त के अतिरिक्त कतिपय तीव्र ढालदार भूभाग की ओर गिरे मलवे, जो पट्टाक्षेत्र के अन्दर स्थानान्तरित किया जाना सम्भव नहीं है, को पट्टाधारक द्वारा स्थल पर ही सुरक्षित करते हुए सीढ़ीनुमा खेतों का निर्माण किया गया है तथा विभिन्न स्थानीय प्रजाति वृक्षों के वृक्षारोपण किया जाना पाया गया। निरीक्षण के दौरान लगाये गये वृक्ष आत्मनिर्भर आयु तथा 02–03 फिट ऊंचाई के पाये गये। पट्टाधारक द्वारा अवगत कराया गया कि जिस स्थल पर मलवा जमा है, वह भूमि पट्टाधारक मै0 एन0बी0 मिनरल्स एवं श्री किशन सिंह भण्डारी के द्वारा 30 वर्षो हेतु लीज पर ली गई है। श्री भण्डारी द्वारा उक्त भूमि के सम्बन्ध में पट्टाधारक मै0एन0बी0 मिनरल्स लि0 को नोटराईज्ड शपथ पत्र के माध्यम से अनापत्ति भी प्रदान की गई है। रजिस्टर्ड लीज एवं नोटराईज्ड शपथ पत्र संलग्न है।

(III) पट्टाधारक ढालदार भागों की ओर गिरे मलवे गें से कुछ मलवें को पट्टाक्षेत्र में स्थानान्तरित किया गया है तथा शेष गलवा, जो जो पट्टाक्षेत्र के अन्दर स्थानान्तरित किया जाना सम्भव नहीं है, को स्थल पर ही सुरक्षित किया गया है, जिसका उल्लेख उपरोक्त बिन्दु संख्या–(I) एवं (II) में किया गया है। स्थल की भौगोलिक परिस्थितियों के दृष्टिगत अन्य उपाय किया जाना सम्भव प्रतीत नहीं होता है।

5.5.6. पट्टाधारक द्वारा लोक निर्माण विभाग, पिथौरागढ़ के मार्गदर्शन में ढालदार भूभाग की ओर सुरक्षा दीवार, मलवा/गाद को नदी में जाने से रोकने हेतु तालाबों का निर्माण किया गया है। खनन क्षेत्र के डाउनहिल दिशा में बहने वाली डुण्डू नदी में वर्तमान में मलवा जाना नहीं पाया गया तथा डुण्डू नदी प्रभावित नहीं हो रही है। फोटोग्राफ संलग्न है। (संलग्नक–7)

5.5.7. निरीक्षण के समय पट्टाक्षेत्रान्तर्गत सबसे निचली बैन्च पर सुरक्षा दीवार नहीं पाई गई। इस सम्बन्ध में पट्टाधारक द्वारा अवगत कराया गया कि उक्त सुरक्षा दीवार का निर्माण बिना मशीनों (यथा जे0सी0बी0/पोकलैण्ड) की सहायता से किया जाना सम्भव नहीं है तथा मा0 राष्ट्रीय हरित अधिकरण तथा जिलाधिकारी महोदय के आदेशों के क्रम में खनन कार्य प्रतिबन्धित होने के कारण उक्त सुरक्षा दीवार का निर्माण नहीं किया जा सका। कार्य प्रारम्भ करने तथा मशीनों की अनुमति प्राप्त होने पर सर्वप्रथम उक्त सुरक्षा दीवार का निर्माण कर लिया जायेगा। पट्टाधारक द्वारा प्रस्तुत नोटराईज्ड शपथ पत्र संलग्न है। फोटोग्राफ संलग्न है। (संलग्नक–8)

5.5.8 पट्टाधारक द्वारा खनन क्षेत्र से ढालदार भूभाग की ओर गिरे मलवे से प्रभावित/बन्द पैदल मार्ग एवं सिंचाई गूल की मरम्मत की गई है। निरीक्षण के समय मार्ग एवं सिंचाई गूल सुचारु पाई गई। फोटोग्राफ संलग्न है। (संलग्नक–9)

तद्नुसार गठित समिति की संयुक्त निरीक्षण आख्या निम्नवत् है।

राजस्व उपनिरीक्षक;
डुण्डू (कनालीछीना)

प्रतिनिधि उत्तराखण्ड प्रदूषणनियंत्रण बोर्ड,
क्षेत्रीय कार्यालय हल्द्वानी।

वन क्षेत्राधिकारी,
पिथौरागढ़।

जिला खान अधिकारी
भूतत्व एवं खनिकर्म विभाग

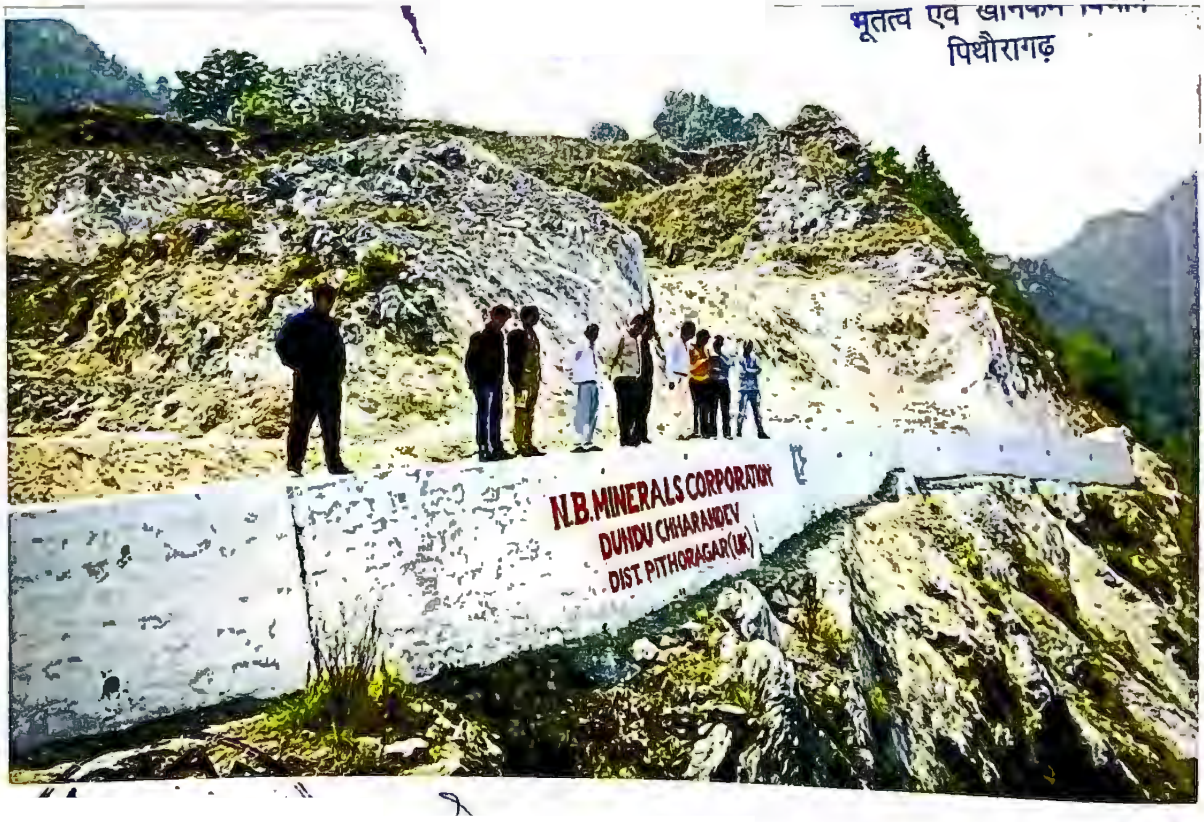
अधिशासी अभियन्ता
सिंचाई खण्ड, पिथौरागढ़।

उप जिलाधिकारी,
डीडीहाट।

जिला आधिकारी
पिथौरागढ़

खान अधिकारी
भूतत्व एवं खनिकर्म विभाग
चित्तौड़गढ़

खान अधिकारी
भूतत्व एवं खनिकर्म निदेशालय
पिथौरागढ़



खान अधिकारी
भूतत्व एवं खनिकर्म विभाग
पिथौरागढ़

117

Annexure - E-5

सत्यमेव जयते

IN-UK07732033246000X

INDIA NON JUDICIAL

Government of Uttarakhand

D. S. Joshi
Stamp Vendor
Distt. Pithoragarh
Lic. No. 07/14/97

e-Stamp

Certificate No.	:	IN-UK07732033246000X
Certificate Issued Date	:	23-Apr-2025 10:37 AM
Account Reference	:	NONACC (SV)/ uk1224904/ PITHORAGARH/ UK-PT
Unique Doc. Reference	:	SUBIN-UKUK12249040820354206205X
Purchased by	:	NARENDRA SINGH SIJWALI AND PARTNER N B MINARAL
Description of Document	:	Article 4 Affidavit
Property Description	:	NANA
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	NARENDRA SINGH SIJWALI AND PARTNER N B MINARAL
Second Party	:	MINING DEPARTMENT
Stamp Duty Paid By	:	NARENDRA SINGH SIJWALI AND PARTNER N B MINARAL
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

23/04/25

GANGA SINGH BAFILA
Advocate
Notary Public
Distt. Pithoragarh (U.K.) India
Regd. No. 34(05)77

Solemnly Affirmed before me to day
At 11 - 05 p.m.
by Narendra Singh Sijwali & Partner N.B. Minerals
the deponent / Identified by Shri/Smt.
Smt.
have satisfied my self by examining that he/she understand the Contents of this affidavit/Document.

Please write or type below this line

Before The Competent Authority,

Affidavit

We state that Narendra Singh Sijawali age major son of late Shri Veer Bahadur Singh Sijawali, Ramesh Chandra Binjola son of late Agamram Binjola, Harikrishna Nainwal son of late Kanhaiyati Nainwal Partner of M/s N.B. minerals Corporation Nawabi Road Haldwani, Tehsil Haldwani, District Nainital, and swear

Statement that

For N. B. Minerals Corporation

Partner

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of StockHolding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

1. That the deponents are partners of the above firm M/s NB Minerals Corporation Nawabi Road Haldwani and are capable of giving this affidavit.

2. That a dumping yard will be built within the mining area as per the rules. Malwa will not be thrown out of the mining area.

3. That in case mining work starts, the residual Malwa will be stored within the mining area as per the rules, and Malwa will not be thrown out of the mining area in future.

For N. B. Minerals Corporatio

Partner

Signature

Verification:- We, the witnesses, verify that the words 1 to 3 of the above affidavit are correct and true with our personal information. Place of verification: Haldwani, Date: 23/04/2025 A.D.

For N. B. Minerals Corporatio

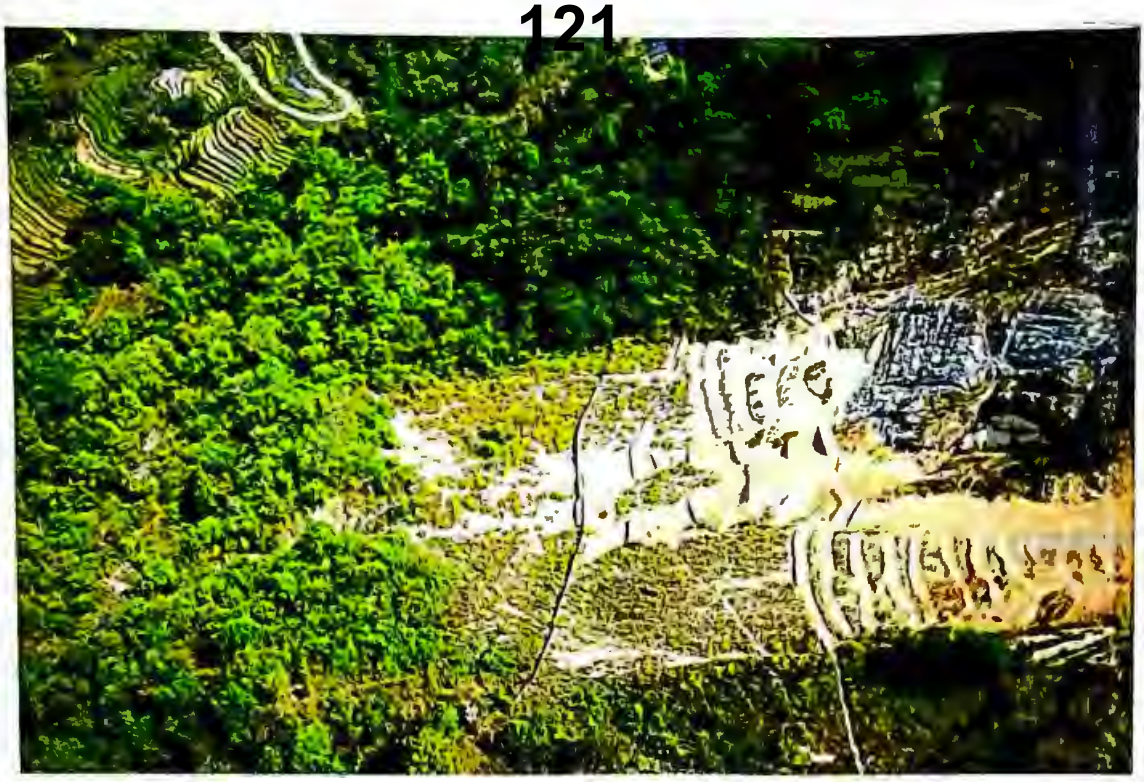
Partner

Signature

तहसीलदार
नालीछीना

खान अधिकारी

खान अधिकारी
भूतत्व एवं खनिकर्म विभाग
पिथौरागढ़



खान अधिकारी
भूतत्व एवं खनिकर्म विभाग
पिथौरागढ़

Latitude: 29.677496
Longitude: 80.318152
Elevation: 1098.19±24 m
Accuracy: 17.7 m
Time: 12-06-2023 12:56
Note: NB minerals

Shot on OnePlus
Powered by Triple Camera

Latitude: 29.677334
Longitude: 80.318251
Elevation: 1125.76±100 m
Accuracy: 13.8 m
Azimuth: 353° (N)
Pitch: -31.0° (3.8°)
Time: 12-06-2023 12:55

ITEM NO.7 COURT NO.2 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).2003-2004/2022

N B MINERALS CORPORATION LIMITED Appellant(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 16481/2023 - APPLICATION FOR PERMISSION
IA No. 38195/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 38197/2022 - EXEMPTION FROM FILING O.T.
IA No. 112014/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 38196/2022 - STAY APPLICATION)

Date : 27-02-2024 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Mr. Nidesh Gupta, Sr. Adv.
Ms. Shashi Kiran, AOR
Mr. Satish Chandra, Adv.
Ms. Sitwat, Adv.
Ms. Sangeeta Bhalla, Adv.
Ms. Riyal Suryawanshi, Adv.

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Ruchi Kohli, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Annirudh Sharma -ii, Adv.

Mr. Atul Sharma, AOR
Ms. Rachana Gandhi, Adv.

Mr. Mukesh Verma, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Shashank Singh, AOR

Signature Not Verified
Digitally signed by babita pandey
Date: 2024.02.29 17:54:09 IST
Reason:

UPON hearing the counsel, the Court made the following
O R D E R

We have examined the counter affidavit/status report filed by the State of Uttarakhand.

Colour photographs have been produced in the Court, and are taken and kept on record.

The appellant – N B Minerals Corporation Limited is permitted to construct the retaining/safety wall by using the machines (like earthmoving/construction equipment vehicle and excavator), as specified in paragraph 5.5.7 of the counter affidavit/status report filed by the State of Uttarakhand. The retaining/safety wall will be constructed under the supervision and guidance of the Additional District Magistrate, Didihat. Photographs prior to the commencement of the construction and post-construction will be placed on record.

We clarify that the appellant – N B Minerals Corporation Limited will not carry out any other construction or mining of Magnesite/Dolomite.

In order to ascertain the actual factual position and the effect of the mining activities undertaken from the year 2010-2011 till the closure order, we deem it appropriate to appoint a Committee consisting of the following three members :-

1. The nominee appointed by the Chairman of the Central Pollution Control Board, having domain/subject matter expertise;

2. The nominee appointed by the Vice-Chancellor of the Indian Institute of Technology, Roorkee, who should be associated with environmental issues and have domain/subject matter expertise; and

3. The nominee appointed by the Director General, The Energy and Resources Institute (TERI), New Delhi, having domain/subject matter expertise.

The Committee will also examine the reparative work undertaken, and opine whether mining activity should be permitted, and condition, which should be imposed.

A copy of the order passed by the National Green Tribunal dated 26.10.2021, as well as, the counter affidavit/status report filed by the State of Uttarakhand, will be made available by the Registry to the members of the Committee.

The Committee will be given full assistance by the (i) Revenue Officer, Dandu Kanalicheena; (ii) District Mining Officer, Geology and Mining Department, Uttarakhand; (iii) Forest Conservator, Pithoragarh; (iv) Executive Engineer, Irrigation Department, Pithoragarh; and (v) the Additional District Magistrate, Didihat.

The three members of the Committee will be entitled to an honorarium of Rs.1,00,000/- (Rupees one lakh only) each, which shall be paid by the appellant – N B Minerals Corporation Limited. In addition, the Committee will be paid the out-of-pocket expenses and other incidental expense(s) for visiting the site.

The said Committee will submit its report within a period of six weeks from the date a copy of this order is received by them.

Re-list after six weeks from the date the nominees/members of the Committee, as indicated above, are appointed.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.2003-2004 OF 2022

N B MINERALS CORPORATION LIMITED — APPELLANT

VERSUS

UNION OF INDIA & ORS. — RESPONDENTS

O R D E R

Mr. Nidhesh Gupta, learned senior counsel, appearing for the appellant, seeks permission to withdraw the present appeals which are directed against interim orders. He states that he will raise all pleas and contentions before the National Green Tribunal.

Permission granted.

The appeals are, accordingly, dismissed as withdrawn.

.....CJI.
(SANJIV KHANNA)

.....J.
(SANJAY KUMAR)

NEW DELHI;
NOVEMBER 21, 2024.

Signature Not Verified
Digitally signed by geeta ahuja
Date: 2024.11.29 13:48:21 IST
Reason:

ITEM NO.10 COURT NO.1 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NOS. 2003-2004/2022

N B MINERALS CORPORATION LIMITED APPELLANT(S)

VERSUS

UNION OF INDIA & ORS. RESPONDENT(S)

(IA No. 16481/2023 - APPLICATION FOR PERMISSION
IA No. 101673/2024 - APPLICATION FOR TAKING ON RECORD
IA No. 195989/2023 - CONDONATION OF DELAY IN FILING
IA No. 193989/2023 - CONDONATION OF DELAY IN FILING COUNTER AFFIDAVIT
IA No. 38195/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 193993/2023 - EXEMPTION FROM FILING O.T.
IA No. 181456/2024 - EXEMPTION FROM FILING O.T.
IA No. 38197/2022 - EXEMPTION FROM FILING O.T.
IA No. 181454/2024 - INTERVENTION/IMPLEADMENT
IA No. 112014/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 107345/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 38196/2022 - STAY APPLICATION)

Date : 21-11-2024 These matters were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Mr. Nidhesh Gupta, Sr. Adv.
Ms. Sitwat Nabi, Adv.
Ms. Sadhana Sandhu, AOR
Ms. Aditi Chaudhary, Adv.
Mr. Bikram Dwivedi, Adv.
Ms. Anju Sen, Adv.

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Ruchi Kohli, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Annirudh Sharma -ii, Adv.
Mr. Rohan Gupta, Adv.

Dr. Abhishek Atrey, AOR
Ms. Ishita Bist, Adv.
Ms. Ambika Atrey, Adv.
Mr. Brijesh Kumar, Adv.
Ms. Jyoti Verma, Adv.

Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mrs. Vatsala Tripathi, Adv.
Mr. Shashank Singh, AOR
Mr. Krishna Prakash Dubey, Adv.

Mr. Rishesh Sikarwar, Adv.
Mr. Prashant Kumar Umrao, AOR
Mr. Prabhat Bohra, Adv.

UPON hearing the counsel, the Court made the following

O R D E R

Mr. Nidhesh Gupta, learned senior counsel, appearing for the appellant, seeks permission to withdraw the present appeals which are directed against interim orders. He states that he will raise all pleas and contentions before the National Green Tribunal.

Permission granted.

The appeals are, accordingly, dismissed as withdrawn.

(GEETA AHUJA)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed Order is placed on the file)

संयुक्त निरीक्षण आख्या

मा0 एन0जी0टी0, नई दिल्ली में योजित मूल आवेदन संख्या–995/2019 (रिव्यू आवेदन संख्या–03/2025) चन्द्र सिंह बनाम भारत संघ एवं अन्य में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 07.04.2025 के अनुपालन में जिला खान अधिकारी, पिथौरागढ़ द्वारा राजस्व विभाग के अधिकारियों के साथ पट्टाक्षेत्र मै0 एन0बी0 मिनरल्स कारपोरेशन डुण्डू, कनालीछीना, जनपद पिथौरागढ़ का स्थलीय निरीक्षण दिनांक 22.04.2025 को किया गया। राजस्व विभाग एवं जिला खान अधिकारी, पिथौरागढ़ द्वारा वर्तमान मौका स्थिति/अनुपालन की स्थिति से सम्बन्ध में निम्नानुसार पाई गई :–

1. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 16.09.2020 के बिन्दु संख्या–5. 5.7 के अनुपालन में निरीक्षण के समय पट्टाक्षेत्रान्तर्गत (यथा जे0सी0बी0/पोकलैण्ड) की सहायता से सबसे निचली बैन्च पर सुरक्षा दीवार का निर्माण कार्य पूर्ण पाया गया है। सुरक्षा दीवार की लम्बाई 90 मी0 X औसतन चौड़ाई 0.95 मी0 X ऊँचाई 2.31 मी0 पाई गई है। फोटोग्राफ संलग्न हैं।
2. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 16.09.2020 के बिन्दु संख्या–7. 10.2.2 से 7.10.2.4 के अनुपालन में मै0 एन0बी0मिनरल्स कॉरपोरेशन लिमिटेट के पक्ष में ग्राम डुँन्डू छड़देव तहसील डीडीहाट जनपद पिथौरागढ़ क्षेत्रान्तर्गत मैग्नेसाइट/डोलोमाइट के स्वीकृत पट्टाक्षेत्र का राजस्व विभाग तथा भूतत्व एवं खनिकर्म विभाग द्वारा दिनॉक 10. 02.2025 को संयुक्त स्थलीय निरीक्षण किया गया था। पट्टाधारक द्वारा प्रस्तुत अनुरोध पत्र के क्रम में मा0एन0 जी0टी0 द्वारा अपेक्षित वर्ष 2010–11 से 2019–20 तक पट्टाक्षेत्र से IBM द्वारा अनुमोदित खनन योजना के अनुसार पट्टाक्षेत्र से खनन कार्य के दौरान कुल मैग्नेसाइट 173134.39 टन तथा डोलोमाइट, 15102.93 टन कुल 1,88,237.414 मैट्रिक टन खनिज उत्पादन प्रस्तावित किया गया है। मै0एन0बी0 मिनरल कॉरपोरेशन लिमिटेड डुन्डू छड़नदेव द्वारा मा0एन0जी0टी0 द्वारा अपेक्षित वर्ष 2010–11 से 2019–20 तक की अवधि में पट्टाक्षेत्र से कुल 1,80,563.014 टन मैग्नेसाइट तथा 7,880.016 टन डोलोमाइट सहित कुल 1,88,443.03 टन मैग्नेसाइट/डोलोमाइट खनिज निकाला गया है। उक्त फर्म द्वारा खनन कार्य के दौरान प्राप्त ओवरवर्डन/वेस्ट मैटेरियल मलवा मिश्रित पत्थर को पिट के उत्तर दिशा में तेली गॉव के ढालदार भू–भाग में फेंका गया है तथा सीढ़ीनुमा खेतों का निर्माण किया गया है। मौका पैमाइश के अनुसार ढालदार भूभाग की ओर कुल ल0 60 मी0 x चौ0 20 मी0 x ऊँचाई 01 मी0 में कुल 1200 घनमीटर मलवा डाला गया है। पट्टाधारक द्वारा वेस्ट पत्थरों से बाउन्ड्री/सुरक्षा दीवारों का निर्माण पट्टाक्षेत्रान्तर्गत किया गया है, पट्टाधारक द्वारा उपलब्ध करायी गयी एम0बी0 के अनुसार उक्त कार्य में कुल 1148.79 घनमीटर पत्थरों का उपयोग किया गया है। उक्त के अतिरिक्त पट्टाधारक द्वारा पूर्व में निर्धारित डम्पिंग जोन में भी ल0 85 मी0 x औसतन चौ0 25 मी0 x औसतन ऊँचाई 05 मी0 में कुल 10625 घनमीटर वेस्ट मैटेरियल डाला गया है। उपरोक्तानुसार पट्टाधारक को पट्टाक्षेत्र से खनन कार्य के दौरान कुल12,973.79 घनमीटर अर्थात 23,352.822 टन वेस्ट मैटेरियल/मलवा प्राप्त हुआ है जो उत्खनित मैग्नेसाईट/डोलोमाईट के सापेक्ष 12.39 प्रतिशत है। पट्टाक्षेत्र में पट्टाधारक द्वारा किये गये वृक्षारोपण कार्य की जॉच की गयी। पट्टाक्षेत्र में विभिन्न स्थानीय प्रजाति के वृक्षों का वृक्षारोपण किया हुआ पाया गया, जो उचित अवस्था में पाये गये। मा0 एन0जी0टी0 द्वारा गठित समिति द्वारा सुझाये गये कार्यो के सापेक्ष पट्टाधारक द्वारा किये गये अनुपालन/कार्यो मौके पर यथावत पाये गये हैं। फोटोग्राफ संलग्न है।
3. पट्टाधारक द्वारा खनन क्षेत्र से बाहर मलवा न डाले जाने एवं खनन क्षेत्र में ही मलवे को डम्प किये जाने सम्बन्धी नोटराईज्ड शपथ पत्र प्रस्तुत किया गया है, जो संलग्न है।

संलग्न–उक्तानुसार।

23-04-2025

राजस्व उप निरीक्षक,
डुण्डू, कनालीछीना।

रा0 उ0 नि0
पट्टी ह0स0 तहसील कनालीछीना
जिला-पिथौरागढ

राजस्व निरीक्षक,
कनालीछीना।

तहसीलदार,
कनालीछीना।

तहसीलदार
कनालीछीना

जिला खान अधिकारी,
पिथौरागढ़।

GPS Map Camera
Sinkholi, Uttarakhand, India
M8gc+49m, Bhagichaura Peepali Road, Sinkholi,
Uttarakhand 262541, India
Lat 29.675498° Long 80.319254°
22/04/2025 12:09 PM GMT +05:30
Google

TATA HITACHI
GPS Map Camera
Google
Sinkholi, Uttarakhand, India
Bhagichaura Peepali Road, Sinkholi, Uttarakhand 262541, India
Lat 29.675061° Long 80.318651°
22/04/2025 12:12 PM GMT +05:30